

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 246 of 2019

IN THE MATTER OF:

V. Lakshmi Chenchu Venkata Satya

Siva Prasad.

...Appellant

Versus

J & A Avenues India Pvt. Ltd. & Ors.

...Respondents

Present

For Appellant: Mr. M.L. Sharma and Mr. Rishabh Jain, Advocates.

**For Respondent: Mr. Rajiv Ranjan, Senior Advocate with Mr. Saurabh Jain
and Mr. Smarth Arora, Advocates for R-1**

**Mr. Ujjal Banerjee, Ms. Neeambika Singh and Ms. Anhita
Sinha Advocates for R-3**

ORDER

17.09.2019 Issue notice.

Mr. Rajiv Ranjan, Senior Advocate along with Smarth Arora, accepts notice on behalf of 1st and 2nd Respondent. Mr. Ujjal Banerjee, Advocate appears on behalf of the 3rd Respondent. No further notice need be issued on them.

Post the case for admission on **21st October, 2019** along with *Company appeal (AT) No. 210 of 2019* before the appropriate Bench

Interim order passed in *Company Appeal (AT) No. 210 of 2019* on 13th August, 2019 shall also be applicable in the present case.

The impugned order dated 2nd August, 2019 it so far as it relates to the payment of amount in favour of the Respondent shall also remain stayed.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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